

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
STARRED QUESTION NO. *161
ANSWERED ON-01.08.2023

CONSTRUCTION OF QUALITY INFRASTRUCTURE IN PANCHAYATS

†*161. SHRI DURGA DAS (D.D.) UIKEY

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the details of works being carried out for the construction of quality infrastructure in Panchayats;
- (b) whether the works of village development are being neglected due to direct payments being made by the Panchayats for the said works and if so, the details thereof; and
- (c) the details regarding the number of Panchayats in Madhya Pradesh which have got the benefits of the schemes being implemented by the Government?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI GIRIRAJ SINGH)

(a) to (c) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE LOK SABHA STARRED QUESTION NO. *161 FOR ANSWER ON 01.08.2023 REGARDING “CONSTRUCTION OF QUALITY INFRASTRUCTURE IN PANCHAYATS”

(a) Panchayat, being “Local Government”, is a State subject and part of State list of Seventh Schedule of Constitution of India. Mandate for setting up of three tiers of Panchayats is provided by Article 243 in Part IX of the Constitution of India. Accordingly, the Panchayats are setup and operated through the respective State Panchayati Raj Acts. As such, providing the infrastructural facilities to the Panchayats is the responsibility of the States. However, Central Government through the Central Sector Schemes, Centrally Sponsored Schemes and Central Finance Commission Grants supplements the efforts of States and Gram Panchayats towards creation of infrastructure. Details in this regard are not maintained centrally.

(b) No, Sir.

(c) All the 23377 Panchayats (23012 Gram Panchayats, 313 Block Panchayats and 52 District Panchayats) in Madhya Pradesh have got the benefits of the schemes being implemented by the Government.
